IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

(CAA)-90(PB)/2017

IN THE MATTER OF:

M/s Babylon Buildwell Pvt. Ltd.

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PETITIONER

Vs.

M/s Bestech Hospitalities Pvt. Ltd.

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REPONDENT

SECTION:

Under Section 230-232

Order delivered on 21.07.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the PETIONER

:- Mr. Amit Goel, Advocate

For the RD

:- Mr. Balouni, Company Prosecutor

For the OL

:- Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioner as well as the representative for RD & Official Liquidator are present. The Learned counsel for the petitioner represent that is in receipt of the objection filed by the RD as well as OL in relation to the scheme and he will be requiring some time to file the objection to the said observations. Two weeks' time is granted to the petitioner to file its reply to the representative of RD as well as OL.

Post the matter on 21st August 2017.

(DEEPA KRISHAN) MEMBER (TECHNICAL) 8-5d- AN)

(R. VARADHARAJAN) MEMBER (JUDICIAL)